

4/21

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.C.P. NO. 397/93 in
C.A. NO. 601/87

New Delhi this the 4th day of February, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

R. K. Kapoor,
B-42, Vikas Kunj, Vikas Puri,
New Delhi. ... Petitioner

By Advocate Shri K. L. Bhandula

Versus

1. Shri K. Padmanabhaiah,
Secretary to the Govt. of India,
Ministry of Urban Development,
Nirman Bhawan, New Delhi.

2. Shri Harcharanjit Singh,
Director of Estates,
Govt. of India, Nirman Bhawan,
New Delhi. ... Respondents

By Advocate Shri P. P. Khurana

O R D E R (ORAL)

Hon'ble Mr. Justice V. S. Malimath —

We are now satisfied that the judgment of the
Tribunal has since been complied with. Though there
is no specific direction regarding decision to be taken
in regard to pension, it is obvious that the respondents
ought to do so with utmost expedition. It is ordered
accordingly. These proceedings are dropped.

R. Adige
(S. R. Adige)
Member (A)

V. S. Malimath
(V. S. Malimath)
Chairman

/as/